

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1681
TO BE ANSWERED ON 03.08.2023**

BAN ON MISLEADING ADVERTISEMENTS

1681: SHRI NEERAJ DANGI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government is aware of the apps and misleading advertisements on 'Over the Top' (OTT) channels about betting and gambling websites;

(b) whether Government is aware of the suicide incidents caused by these online betting apps, if so, the details thereof; and

(c) the details of steps taken by Government to put a complete ban on such misleading advertisements keeping in view the future of the youth?

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING; AND
MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH
THAKUR):**

(a) to (c): “Betting and Gambling” come under Entry 34 and 62 of List – II of the 7th Schedule of the Indian Constitution which provides for their regulation by States. Most State Governments have enacted their own laws to deal with betting and gambling.

As betting and gambling is illegal in most parts of the country, Ministry of Information and Broadcasting had issued advisories dated 13.06.2022, 03.10.2022 and 06.04.2023 to print, electronic and digital media to refrain from publishing advertisements of online betting platforms or their surrogate products/services, which are available on the Ministry’s website i.e. www.mib.gov.in. The Ministry vide its communication dated 2nd May, 2023 has also requested States/UTs to take appropriate action to curb outdoor advertisements of betting and gambling platforms.
